

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 387/GT/2020

Subject : Petition for revision of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

Petition No. 436/GT/2020

Subject : Petition for approval of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : WBSEDCL & 7 Others

Date of Hearing : **6.1.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Surbhi Gupta, Advocate, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri B. Rajeswari, TANGEDCO
Shri R. Ramalakshmi, TANGEDCO
Shri R. Amalelu, TANGEDCO
Shri R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Durga M. Sahoo, GRIDCO
Shri Mahfooz Alam, GRIDCO

Record of Proceedings

Petitions were called out for virtual hearing.

2. During the hearing learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matters. At the request of the learned counsel, the Commission permitted the Petitioner to upload the written note of arguments.

3. The learned counsel for the Respondent, GRIDCO circulated note of arguments and made detailed oral submissions in the matters. At the request of the learned counsel, the Commission permitted the Petitioner to upload the written note of arguments.



4. The learned counsel for the Respondent, TANGEDCO referred to the reply and made detailed oral submissions in the matter.

5. The learned counsel for Respondent, BSPHCL submitted that the reply filed by the Respondent may be considered at the time of determination of tariff in the petitions.

6. The Commission after hearing the parties, directed the Petitioner to furnish the following additional information on or before **13.2.2023**, after serving copy on the Respondents:

In Petition No. 387/GT/2020

- (i) *Reasons for the variation in opening capital cost as allowed by Commission's order dated 29.7.2016 in Petition No. 281/GT/2014 and the claim made in the present Petition.*
- (ii) *The liability flow statement furnished by the Petitioner in Form 18 is not matching and inconsistent with that of Form 9A. The Petitioner is directed to submit the revised forms after reconciliation.*
- (iii) *As regards the claims made by the Petitioner for additional capitalization for items such as spreading of earth cover over dry ash, Extension of boundary wall from MGR to Ambapal level crossing, etc, the Petitioner shall furnish the detailed reasons and justification for claiming these additional capital expenditures over and above the compensation allowance provided to the generating station.*
- (iv) *As regards to claims made for ash related works, the Petitioner shall furnish the year wise ash produced, ash transported, ash utilized other than transportation, capacity of ash dyke and ash pond along with the detailed break up of cost incurred for each such works. The Petitioner shall also submit a detailed note on ash dyke expenditures;*
- (v) *Details of total amount claimed, allowed, incurred as on date and to be incurred on account of Installation of Seepage water Recirculation system (SWRS) works along with the supporting documents and the details of Time Over run and cost overrun thereof.*
- (vi) *As regards the additional capital expenditure pertaining to upgradation of ESP Stage-I, the Petitioner shall furnish details of the total scope of works and scope of works completed along with the details of de-capitalization and supporting documents thereof.*
- (vii) *Soft copy of Form 17, in Excel.*

In Petition No. 436/GT/2020

- (i) *Details of expenses incurred upon or utilized from the special allowance in terms of Regulation 28 (3) of 2019, Tariff Regulations.*
- (ii) *The claim of the Petitioner towards Ash related works, includes original scope of works as well as new works. The Petitioner shall submit reason for such claim on*



ash related works, over and above the claim allowed for ash transportation charges in Petition No. 205/MP/2021.

- (iii) *With regards to claim made for new ash dyke and the justification thereof that actual operational PLF is higher than the PLF envisaged at the time of inception of the plant, deterioration of coal quality supplied etc, lead to increased ash generation, the Petitioner shall furnish*
- a) *The details regarding grade of coal envisaged in FSA, year wise grade of coal supplied and the percentage of ash content in coal, the penalty / adjustment made etc along with supporting documents:*
 - b) *The supporting documents to substantiate its claim that the original envisaged PLF is 62.8%, in spite of 85% of the installed capacity allocated by the Ministry of Power to the beneficiaries.*
 - c) *The actual and envisaged details of energy generation, Ash production, ash transportation, ash utilization other than transportation etc,*
- (iv) *The Petitioner shall furnish the details in Form 15 along with report of CIMFR / Third Party for each year upto 31.12.2022, in terms of Regulation 40(2) of the 2019 Tariff Regulations;*
- (v) *As regards certain additional capitalization claimed, the Petitioner shall furnish unit wise each of these claims as on completion of useful life of each unit.*

7. The Respondents shall file their replies/written submissions, by **6.3.2023**, after serving copy to the Petitioner, who may, file its rejoinder/response, if any, on or before **27.3.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

8. Subject to the above, orders in these petitions was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

